2.O.A. NO. 060/00828/14

Loveksh Kumar Vs. U.O.I. & Others

19.09.2014

Present: Mr. Rohit Sharma, counsel for the applicant

- 1. The present O.A. is directed against the order dated 10.09.2014(Annexure A-1) whereby the applicant has been transferred from the Post Office, Sector 15 Panchkula to Post Office, Sector 8, Panchkula. The applicant has also challenged the order dated 18.06.2014 (Annexure A-2) whereby he had been transferred from Mustafabad to Sector 15, Panchkula.
- 2. In support of his claim, learned counsel for the applicant submits that the applicant has been transferred from Mustafabad to Sector 15 Panchkula, and thereafter to Sector 8 Panchkula within a short span of about three months, which is bad in law.
- 3. We have gone through the pleadings and the impugned transfer orders. We see no illegality in issuance of these orders as the applicant has been transferred to a place located at a distance of only 4 Kilometers and, therefore, we are not inclined to accept the claim of the applicant.
- 4. Accordingly, the O.A. is dismissed being devoid of any merit. No costs.

(UDAY KUMAR VARMA) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

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